

श्री सभापति : मेरी समझ में उत्तर आ गया, क्योंकि उन्होंने कह दिया कि जो वहाँ से आया था वह हमने कन्सीडर कर लिया था।

श्री ना० कृ० शंकरवलकर : मेरा निवेदन यह था कि कारण क्या थे ?

SHRI BHU >ESH GUPTA : Mr. Shukla is passing through a spell of good luck. He bought a lottery ticket from Madhya Pradesh ?

श्री विद्या चरण शुक्ल : सभापति महोदय, भाई महावीर के प्रथम प्रश्न के उत्तर के कारण मैं पहले ही बता चुका हूँ कि दिल्ली चूकि एक छोटी सी टेरीटरी है, उसके रिसोर्सेज दो जगह विभाजित न हों, इसलिए एक ही जगह से लाटरी चले, इस बात का निर्णय लिया गया।

SHRI BHU >ESH GUPTA : What about my question ? Have you bought a lottery ticket from M.P. in view of the spell of good luck you are passing through?

(No reply)

SHRI K. S. CHAVDA : Sir, lotteries ruin poor people. Only very few people get prize, but most of them are ruined by these lotteries. And lotteries do not fit into socialism. May I know what steps the Government of India intend to take to discourage lotteries?

SHRI VIDYA CHARANSIUKLA: Sir, it is a matter of opinion whether the poor people are ruined by lotteries or not. We do not think that poor people are ruined by lotteries. It is wrong to say that any poor person in this country has been ruined because of lotteries.

SHRI K. S. CHAVDA : There are lots of people in cities who have been ruined.

SHRIMATI SATYAVATI DANG : May I know from the Government whether the Himachal Pradesh Government has applied for a lottery in Himachal Pradesh and, if it was not given, what was the difference between Delhi and Himachal Pradesh, when we have been asking for it for such a long time?

SHRI VIDYA CHARAN SHUKLA: Sir, we did receive a request from the Himachal Pradesh Government for running a lottery and we told them the same thing that we told the Delhi

Administration, that they should not run the lottery themselves but they should entrust the work of running the lottery in Himachal Pradesh to an autonomous body like the Delhi Development Authority in Delhi. If they entrust it to an autonomous body, we would have no objection to it.

CENTRAL INDUSTRIAL SECURITY FORCE

* 154. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of the public sector undertakings under the Ministry of Industrial Development, Internal Trade and Company Affairs which, have asked for deployment of Central Industrial Security Force in their units;

(b) whether any State Governments have refused permission for deployment of Central Industrial Security Force in public sector units located under the jurisdiction of their States; and

(c) what is the number of public sector industries in which Central Industrial Security Force is working at present?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Four public sector undertakings under the Ministry of Industrial Development, Internal Trade and Company Affairs have requested, for deployment of Central Industrial Security Force in their units.

(b) Since the Force is deployed in the Government of India Undertakings only, the question of permission from the respective State Governments does not arise.

(c) The Central Industrial Security Force is at present deployed in two public sector undertakings.

SHRI M. P. BHARGAVA : May I know where these four public sector industries are located?

SHRI Y. B. CHAVAN : The first is Heavy Electricals, Bhopal, the second is Hindustan Machine Tools Limited, Kalamassery, the third is Instrumentation Limited, Palghat and the fourth is National Instruments, Jadavpur, Calcutta.

■(Transferred from the 24th November, 1969.

SHRI M. P. BHARGAVA : May I know whether it is a fact that the State Government objected to the deployment of the Central Industrial Security Force at Durgapur?

SHRI Y. B. CHAVAN : They were opposed to it in principle, but ultimately they were willing to have some sort of adjustment.

SHRI A. G. KULKARNI : May I know from the Government whether the public sector performance, particularly on the financial side, is poor and one of the reasons for it is the indiscipline created by the workers with the active connivance of the trade unions? Particularly in the instance of Durgapur, we see that the protective force kept at Durgapur has lost its purpose because of the State Government's attitude to that force and because of certain acts by them like taking away the D.S.P. from the Durgapur plant and so on. So, I want to know from the Government whether they will be strict in seeing that the security force will be deployed in places where the public sector steel plants and other plants are located, and it will be helpful to the management to keep discipline among the workers.

SHRI Y. B. CHAVAN : Sir, whenever the Managing Director wants the Security Force, our duty will be to supply that Force. I do not want to go into the merits of the working of the public sector undertakings. It is not my work.

SHRI C. D. PANDE: The hon. Minister has said that the Government of West Bengal has been persuaded to adjust to these things. I want to know clearly from him whether it is not a fact that the Government of West Bengal does not like the presence of this force in that State in any form. They do not like your Central Reserve Police, and even when there was a riot in Durgapur, the C.R.P. was not allowed to function there. I would like to know whether your persuasion has made the situation now better so that your forces, whether it is the C.R.P. or the Industrial Security Force, can give protection to the Central industrial organisations wherever they are whether in Durgapur or elsewhere.

SHRI Y. B. CHAVAN : Naturally the public sector undertakings and other Central Government properties are the responsibility of the Corporations and of the Government of India.

SHRI C. D. PANDE : But who is policing them? The General Manager of the Hindustan Steel was arrested by the police of West Bengal and taken in a van to some police office. Would you tolerate these things?

SHRI BHUPESH GUPTA: After arrest should he be taken to the Ashoka Hotel?

SHRI C. D. PANDE: No; my question is, should the General Manager of a steel plant of the Government of India be arrested by the Police of West Bengal?

SHRI Y. B. CHAVAN : Sir, whether he should have been arrested or not is a matter of opinion.

SHRI C. D. PANDE : It is a matter of opinion?

SHRI Y. B. CHAVAN : Yes, it is a matter of opinion. Suppose somebody commits an offence. I cannot take a position that he should not be arrested. But the point is whether he was rightly arrested or not. I have got my own opinion about that matter. But certainly the Industrial Security Force is not a police force. Let us not confuse these two issues.

SHRI KALYAN ROY : Sir, it is a fact or am I to assume that now the West Bengal Government—the Home Department of the West Bengal Government—has withdrawn its objection to the posting of the CRP in Durgapur? Secondly, is it not a fact that the CRP recently opened fire in the Bokaro Steel Plant and indulged in mass-scale looting as a result of which a large number of workers were forced to flee their quarters? Has the Government instituted any inquiry into the affairs of the Bokaro Steel Plant in relation to the CRP? Thirdly, in view of the strike which is going on in Jamshedpur, is it a fact that there is a proposal to move the CRP in Jamshedpur?

SHRI Y. B. CHAVAN : Sir, this question is about the Industrial Security Force, -not the CRP. If he wanted to ask me a question in relation to the CRP, he should give me proper notice.

SHRI BHUPESH GUPTA : On a point of order. The Industrial Security Force is more or less functioning on the same basis. It has been stated that the Industrial Security Force . . .

MR. CHAIRMAN: There is no point of order.

SHRI BHUPESH GUPTA: Sir, technically he may say. . .

MR. CHAIRMAN : No, no, please. I have not called you.

SHRI BHUPESH GUPTA : All right, I will put a question then.

SHRI K. P. MALLIKARJUNUDU: May I know under what Ministry the power of control of the Industrial Security Force vests?

SHRI Y. E. CHAVAN : Well, it is under the Home Ministry.

SHRI BHUPESH GUPTA : Sir, there are two forces—the Industrial Security Force and the CRP. But for all intents and purposes they may be regarded as *Jigai Madhai* against the workers. Now, I am really surprised to hear that the West Bengal Government has agreed to the stationing of the Industrial Security Force and the CRP in Durgapur. . .

SHRI AKHIL ANAND ALI KHAN : You have not understood it properly.

SHRI BHUPESH GUPTA : I think I have understood it. But they never understand anything.

MR. CHAIRMAN: Please put your question.

SHRI BHUPESH GUPTA : Now I should like to know whether there is any proposal by the Government of India or any suggestion by the Government of India that either the CRP or the Industrial Security Force should be utilized for dealing with the strike situation in Jamsheedpur as they had done in Bokaro and other places. If so, is it the policy of the Government of India to utilize these forces for strike-breaking, for intimidating the working people?

SHRI Y. B. CHAVAN : I would like the honourable Member to understand what I was saying: Unfortunately he has not understood it. There is a tendency of confusing these two forces. The CRP is a police force while the Industrial Security Force is not a police force. It is a watch and ward force. These two forces are controlled by different Acts of Parliament. Their functions are different. Their roles are different. I think I have never said that West Bengal has agreed to the stationing of the CRP in Durgapur. I have never said that. It was a question about the use of the Industrial Security

Force. I have repeatedly said that they are opposed in principle even now. But under certain circumstances they agreed to have certain adjustments as far as the Industrial Security Force is concerned.

SHRI BHUPESH GUPTA : What is that adjustment? What do you mean by adjustment?

SHRI Y. B. CHAVAN: You had better ask the West Bengal Government.

SHRI BHUPESH GUPTA : Why should I ask them? I am not in the West Bengal Assembly. I am here in Parliament. I should ask our Home Minister here to tell us what adjustment means.

SHRI A. D. MANI : On a point of order, Sir.

MR. CHAIRMAN : Yes, what is your point of order?

SHRI A. D. MANI : Sir, the honourable Minister has been asked a straight question : What are those adjustments that the West Bengal Government has made? He is bound to answer that. . .

SHRI AKHIL ANAND ALI KHAN : That is no point of order.

SHRI A. D. MANI : . . . because this is not a confidential matter. It is a matter of enquiring about State-Centre relations and the honourable Minister should be able to answer that question. We want to know what adjustments have been made. Others are also interested.

MR. CHAIRMAN : Does the Home Minister wish to add anything?

SHRI Y. B. CHAVAN : No, Sir.

SHRI BHUPESH GUPTA: On a point of order. There will be a lot of misgiving and misunderstanding. If the honourable Minister says the adjustment is a secret one between the Home Ministers of the State and the Centre, I can understand. But he has not said it and rightly so. Mr. Chavan was frank. There are some adjustments. I do not know why I should ask the question in West Bengal. Why? I am paid for here for asking questions here and he is also paid for here to answer my questions. Mr. Chavan should tell us frankly what those adjustments are. These do not involve any secrecy. What

are they? Otherwise, it will be taken that Mr. Chavan is bluffing, and there is no adjustment.

SHRI C. D. PANDE : Sir, I want to speak on this just for a minute. Mr. Bhupesh Gupta has said that the Minister should make the position clear. I want to know what the position is, whether the Government of India has reconciled itself to the surrender of its authority to the State Government. It is a matter of shame that the Government of India should surrender its power where the protection of its plant and persons is concerned. Its plant and workers are under the mercy of a State Government which does not want any protection given. In that case, Sir, what is the alternative? How do you protect your plant and people? It is an absolute, abject, surrender of its power to the State Government. . .

(Interruption)

SHRI A. D. MANI : Sir, he should answer the question.

SHRI GODEY MURAHARI: He should answer the question.

MR. CHAIRMAN : Mr. Minister, do you wish to add anything about the adjustment?

SHRI Y. B. CHAVAN : Sir, I do not think I have given. . . (Interruption). . . any impression that I am hiding something from the House. I said the State Government of West Bengal was opposed to the Industrial Security Force. But looking into the difficulties of the Durgapur Plant, the State Government agreed to allow the people who were also members of the Watch and Ward Force to enrol themselves as members of the Industrial Security Force. They gave their willingness to it. There is nothing like a secret pact. . . (Interruption) Mr. Pande is always keen on saying this and that. There is no question of surrender of our power. It is always a problem of adjustment of Central power and State power.

SHRI MONORANJAN ROY: Is it that the Central Government has conceded the request of not only the West Bengal Government, but also of the Industrial Security Force existing there—the Watch and Ward Staff? About a thousand have been thrown out of employment. And that is exactly what was demanded by the Government of West Bengal and . . . (Interruption)

they referred it to the Central Government and they conceded that all those people would re-employed in the Industrial Security Force. Is it not a fact?

(No reply)

श्री मान सिंह वर्मा : माननीय मंत्री जी ने अपने उत्तर में अभी बताया कि पब्लिक अंडर टेकिंग की सुरक्षा के लिए वे इंडस्ट्रियल सिक्योरिटी फोर्स पर निर्भर करते हैं और इस प्रकार मैं समझता हूँ कि उनकी सुरक्षा का दायित्व केन्द्रीय सरकार पर आता है। ऐसी स्थिति में जो भयंकर स्थिति बंगाल में ला एण्ड आर्डर की है और ला एण्ड आर्डर के लिए जिस मुचारू रूप से पुलिस को कार्य करना चाहिए जब वह वैसा नहीं कर रही है, तो यदि वह इन कारखानों में कोई गंभीर स्थिति पैदा हो जाती है, तो मैं कैटेगोरिकल उत्तर माननीय गृह मंत्री जी से चाहता हूँ कि उनकी सुरक्षा का दायित्व आपके ऊपर होगा या नहीं ?

SHRI Y. B. CHAVAN : Sir, I am, afraid honourable Members are confusing all the issues. They must understand the legal differences between these two things. Law and order is the responsibility of the State Government depending on the police force of the State concerned. The Industrial Security Force, though it goes to protect the property of the undertakings, is not a police force. If there is any offence committed or if there is any immediate danger to that property, it has been given powers under the Act to arrest the persons concerned, but immediately after the arrest, they must be handed over to the police force for further processing. These are two different things. That we must understand; the functions and the role of the police force proper and of the Industrial Security Force are completely different.

श्री मान सिंह वर्मा : यह ठीक है जो आपने कहा कि वाच एण्ड वार्ड का काम करती है इंडस्ट्रियल सिक्योरिटी फोर्स और उसके अधिकार सीमित हैं, किन्तु यदि वहाँ की पुलिस भी गड़बड़ करना चाहे और उसकी सुरक्षा न हो, तो ऐसी अवस्था में आपका दायित्व होता है या नहीं ?

श्री वर्मा : बी० चन्द्राण : जो कानून में आता है तो होता है, जो कानून में नहीं आता वह नहीं होता ।